

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2969
TO BE ANSWERED ON THE 2ND DECEMBER, 2016

DEFENCE LAND

2969. DR. KIRIT SOMAIYA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has decided to have more healthy guidelines to allow development around defence land including that of Central Ordnance Depot, Mumbai;
- (b) if so, the details thereof;
- (c) whether public representatives and State Government of Maharashtra has raised objections regarding the trouble / harassment faced by them on this issue; and
- (d) if so, the details thereof and the action taken by the Government thereon?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा रण्य मंत्री

(डा. सुभाष भामरे)

(a) to (d): Based on requests received from the State Government of Maharashtra and other public representatives to review the guidelines dated 18.05.2011 of Ministry of Defence for issuance of 'No Objection Certificate' for building constructions in the vicinity of Defence Establishment, the Government has reviewed the matter and amended the said guidelines on 21.10.2016. As per the revised guidelines, the security restrictions in respect of defence establishments / installations located at 193 stations, which also includes land around Central Ordnance Depot, Mumbai, shall apply up to 10 mtrs only from the outer wall of such establishments / installations. However, in respect of 149 stations located in the State of Jammu & Kashmir, the restrictions shall apply up to 100 mtrs from the outer wall of such defence establishments / installations.
